

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 5264

TO BE ANSWERED ON JULY 25, 2019

CONVERSION OF LEASEHOLD PROPERTIES INTO FREEHOLD

**No. 5264 DR. SUKANTA MAJUMDAR:
SHRI VINOD KUMAR SONKAR:
SHRI RAJA AMARESHWARA NAIK:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the problems faced by allottees of resettlement colonies in Delhi in conversion of leasehold properties into freehold in the absence of specific rules and regulations in this regard;**
- (b) if so, the details thereof and reaction of the Government thereto;**
- (c) whether the Government has received many representations in regard to open the freehold process of such properties and if so, the details thereof;**
- (d) whether the Government is considering to examine the re-entry cases for conversion of leasehold properties into freehold and if so, the details thereof; and**
- (e) the other steps taken by the Government to address the concerns of allottees of resettlement colonies to get their properties converted into freehold?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (e): There is a conversion policy, which allows conversion of built up residential, commercial, mixed land use and industrial properties from leasehold to freehold. Re-entered cases are considered for conversion after the lessee pays the Government dues and re-entry of less or is withdrawn.
